

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/ /2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Sonitpur, Tezpur.

Dated Guwahati, the 24th of September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Your letter No.DJ(S)/3260,dated 10.09.2024.

Sir,

With reference to the above, I am directed to inform you that Smti Himakshi Thakuria Buragohain, Secretary, District Legal Services Authority, Sonitpur, Tezpur is allowed to **avail LTC for the block period 2022-2024** for travelling from Guwahati to Manali via Chandigarh & Shimla **and return**, w.e.f. 10.10.2024 till 20.10.2024, along with her husband and two children (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Further, Smti Buragohain is allowed to draw an advance payment of 80% towards her proposed LTC for the block period 2022-2024.

Smti Buragohain may be informed accordingly.

Yours faithfully,

sdl
REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/**9758-62**/2024/A, dated 24th of September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti Himakshi Thakuria Buragohain, Secretary, DLSA, Sonitpur, Tezpur, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter to the official website of this Hon'ble Court.

CR
25/9/2024
REGISTRAR (VIGILANCE)
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